प्रपत्र सं. INC–26

कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार, क्षेत्रीय निदेशक (उत्तरी क्षेत्र निदेशालय-I) के समक्ष बी-२ विंग, द्वितीय तल, पं. दीन दयाल अंत्योदय भवन, सीजीओ काम्प्लेक्स, नई दिल्ली – 110003

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) तथा कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (क) के संबंध में

तथा

निहोन शार्यो सेन्जौकी इंडिया प्राइवेट लिमिटेड, जिसका पंजीकृत कार्यालय 3rd Floor, D-21 Corp. Park, Sector-21, Dwarka, South West Delhi, India– 110077 में स्थित है, याचिकाकता

सार्वजनिक सूचना एत द्वारा सर्व साधारण को सूचित किया जाता है कि कंपनी, कंपनी अधिनियम, २०१३ की धारा १३ के अंतर्गत क्षेत्रीय निदेशक को प्रदत्त शक्तियों के अनुसार, ०६ मई २०२६ को आयोजित असाधारण सामान्य सभा में पारित विशेष प्रस्ताव के आधार पर कंपनी के ज्ञापन (Memorandum of Association) में संशोधन की स्वीकृति प्राप्त करने तथा कंपनी के पंजीकृत कार्यालय को दिल्ली राज्य से हरियाणा राज्य में स्थानांतरित करने हेतु केंद्रीय सरकार के समक्ष आवेदन प्रस्तुत करने का प्रस्ताव करती है।यदि किसी व्यक्ति के हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से प्रभावित होने की संभावना हो, तो वह इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर MCA-21 पोर्टल (www-mca-gov-in) पर Investor Complaint Form दाखिल कर के अथवा अपने हित की प्रकृति एवं आपत्ति के आधार का उल्लेख करते हुए शपथ पत्र सहित अपनी आपत्ति पंजीकृत डाक द्वारा निम्न पते पर क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय-I, बी-2 विंग, द्वितीय तल, पं. दीनदयाल अंत्योदय भवन, सीजीओ काम्प्लेक्स, नई दिल्ली – 110003 को भेज सकता है। उक्त आपत्ति की एक प्रति नीचे दिए गए कंपनी के पंजीकृत कार्यालय के पते पर भी भेजी जानी चाहिए।

पंजीकृत कार्यालयः3rd Floor,D-21 Corp. Park, Sector -21, Dwarka, South West Delhi, Delhi India –110077

निहोन शार्यो सेन्जौकी इंडिया प्राइवेट लिमिटेड की ओर से एवं उसके लिए

हस्ताक्षरित/-

नाओहिरो मसूदा निदेशक
DIN: 09788243

दिनांकः 01 जुलाई 2026
स्थानःदिल्ली

फार्म न. यूआरसी : 2

अध्याय - XXI का पार्ट के तहत पंजीकरण के बारे में नोटिस देने वाला विज्ञापन (कंपनी अधिनियम, 2013 की धारा 374 (बी) और कंपनी (पंजीकरण के लिए अधिकृत) नियम, 2014 के नियम 4(1) के अनुसार

1. एतद्वारा सूचना दी जाती है कि कंपनी अधिनियम, 2013 की धारा 366 की उपधारा (2) के अनुसरण में, पंद्रह दिनों की अवधि पूर्ण होने के पश्चात, किन्तु इस सूचना के प्रकाशन की तिथि से तीस दिनों की अवधि समाप्त होने से पूर्व, रजिस्ट्रार अहफ कंपनीज (ROC), दिल्ली-I के समक्ष एक आवेदन प्रस्तुत किया जाना प्रस्तावित है, ताकि आटोमोटिव स्किल्स डेवलपमेंट काउंसिल, जो एक सोसाइटी है, को कंपनी अधिनियम, 2013 के भाग-I, अध्याय XXI के अंतर्गत गारंटी द्वारा सीमित कंपनी (Company Limited by Guarantee) के रूप में पंजीकृत किया जा सके।

२. कंपनी के प्रमुख उद्देश्य इस प्रकार है :-

आटोमोटिव स्किल्स डेवलपमेंट काउंसिल (एएसडीसी) एक गैर लाभकारी संस्था है जिसे भारत के आटोमोटिव सेक्टर में स्किल गैप को भरने के लिए बनाया गया है। यह इंडस्ट्री की संस्थाओं और सरकार के साथ मिलकर मैन्युफैक्चरिंग, सेल्स और सर्विस जैसे क्षेत्रों में स्टैंडर्ड ट्रेनिंग और सर्टिफिकेशन प्रोग्राम तैयार करती है। ईवी और इंडस्ट्री 4.0 पर बढ़ते फोकस के साथ, एएसडीसी का लक्ष्य भविष्य के लिए तैयार वर्कफोर्स बनाना है और यह अब तक 60,000 से ज्यादा लोगों को ट्रेनिंग दे चुकी है।

3. प्रस्तावित कंपनी के ड्राफ्ट मेमोरेंडम और आर्टिकल्स आफ एसोसिएशन की एक कापी का निरीक्षण कार्यालय-पहली मंजिल, 256, ओखला इंडस्ट्रियल एस्टेट, फेज III रोड (पोस्ट आफिस के सामने), नई दिल्ली, दिल्ली 110020 में किया जा सकता है।

4. एतद्वारा नोटिस दिया जाता है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति, रजिस्ट्रार, केंद्रीय पंजीकरण केंद्र (सीआरसी), इंडियन इंस्टीट्यूट आफ कारपोरेट अफेयर्स (आईआईसीए), प्लाट नंबर 6,7,8, सेक्टर 5 - आईएमटी, मानेसर, जिला गुड़गांव (हरियाणा), पिन कोड-122050 में और कंपनी को उसके पंजीकृत कार्यालय में एक प्रति के साथ इस नोटिस के प्रकाशन से इक्कीस दिनों के भीतर, लिखित रूप में अपनी आपत्ति दर्ज करा सकता है।

कृते ऑटोमोटिव स्किल्स डेवलपमेंट काउंसिल
हस्ताक्षर/–
श्री विकेश गुलाटी
अध्यक्ष

दिनांक : 01.07.2026

''प्रपत्र संख्या आईएनसी–26''

[कंपनियाँ (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]

कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में स्थानांतरित करने के संबंध में समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन।

केंद्रीय सरकार के समक्ष।

(क्षेत्रीय निदेशक– I, नई दिल्ली)

उत्तरी क्षेत्र, कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) तथा कंपनियाँ (निगमन) नियम, 2014 के नियम 30 के उप–नियम (5) के खंड (क) के संबंध में।

तथा

मेघालय लुब्रिकेंट्स प्राइवेट लिमिटेड (सीआईएनः U23201DL2010PTC199857) के संबंध में, जिसका पंजीकृत कार्यालय 2778/38, राजस्थान मोटर मार्केट, हैमिल्टन रोड, मोरी गेट, दिल्ली, भारत, 110006 पर स्थित है।

एतद्वारा आम जनता को सूचित किया जाता है कि कंपनी, कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत, कंपनी के ज्ञापन में संशोधन की पुष्टि प्राप्त करने हेतु केंद्र सरकार (क्षेत्रीय निदेशक–1, उत्तरी क्षेत्र, नई दिल्ली) के समक्ष आवेदन करने का प्रस्ताव रखती है। यह संशोधन 09 जून 2026 को आयोजित असाधारण आम सभा में पारित विशेष प्रस्ताव के अनुसार किया जाना प्रस्तावित है, ताकि कंपनी अपना पंजीकृत कार्यालय ''राष्ट्रीय राजधानी क्षेत्र (एनसीटी) दिल्ली से हरियाणा राज्य'' में स्थानांतरित कर सके।

कंपनी के पंजीकृत कार्यालय में प्रस्तावित परिवर्तन से जिसका भी हित प्रभावित होने की संभावना हो, वह या तो एमसीए–21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र दाखिल करके, अथवा अपने हित की प्रकृति तथा विरोध के आधारों का उल्लेख करते हुए शपथपत्र (हलफनामा) द्वारा समर्थित अपनी आपत्तियाँ क्षेत्रीय निदेशक–1, उत्तरी क्षेत्र, बी–2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 को इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर व्यक्तिगत रूप से प्रस्तुत कर सकता/सकती है, या पंजीकृत डाक द्वारा भेज सकताध्सकती है। इसकी एक प्रति आवेदक कंपनी को उसके नीचे उल्लिखित पंजीकृत कार्यालय के पते पर भी भेजी जानी चाहिए:

पंजीकृत कार्यालयः 2778/38, राजस्थान मोटर मार्केट, हैमिल्टन रोड, मोरी गेट, दिल्ली, भारत, 110006।

आवेदक की ओर से तथा उसके लिए
मेघालय ल्यूब्रिकेंट्स प्राइवेट लिमिटेड
हस्ताक्षरित/–

दिनांकः 09.06.2026
स्थानः दिल्ली

मंजू अग्रवाल
(निदेशक)
डीन–02931434

पताः मकान संख्या 63, जगदंबा अपार्टमेंट, रोहिणी सेक्टर 13, उत्तर–पश्चिम दिल्ली 110085

डैफोडिल सॉफ्टवेयर प्राइवेट लिमिटेड

सीआईएनः U74899HR1999PLC066889

पंजीकृत कार्यालयः 9वीं मंजिल, टावर बी-1, डीएलएफ सिलोखेड़ा एसईजेड, सेक्टर-30, गुरुग्राम, हरियाणा 122001

शेयरधारकों को सूचना

डैफोडिल सॉफ्टवेयर प्राइवेट लिमिटेड ("कंपनी") के शेयरधारकों को सूचित किया जाता है कि दिनांक 08 मई, 2026 को आयोजित असाधारण आम बैठक (Extraordinary General Meeting) में पारित विशेष संकल्प (Special Resolution), जो दिनांक 30 अप्रैल, 2026 की सूचना के तहत बुलाई गई थी, के अनुसरण में, कंपनी ने माननीय राष्ट्रीय कंपनी विधि अधिकरण, चंडीगढ़ खंडपीठ (NCLT, Chandigarh Bench) के समक्ष कंपनी अधिनियम, 2013 की धारा 66 के अंतर्गत याचिका संख्या 44/Chd/Hry/2026 दिनांक 15 मई, 2026 को दाखिल की है, जिसमें कंपनी की प्रदत्त इक्विटी शेयर पूंजी को 2,35,69,000 से घटाकर 2,19,49,500 करने की पुष्टि की मांग की गई है। यह न्यूनीकरण कुल प्रदत्त शेयर पूंजी के लगभग 6.87% के बराबर 1,61,950 इक्विटी शेयरों को रद्द करने के माध्यम से किया जाएगा, जो कुछ सार्वजनिक शेयरधारकों के पास धारित हैं, तथा इन्हें न्यायाधिकरण के आदेशानुसार भुगतान कर समाप्त किया जाएगा।

उक्त शेयरों का उचित मूल्य (Fair Value) स्वतंत्र पंजीकृत मूल्यांकक (Independent Registered Valuer) द्वारा 288.19 प्रति इक्विटी शेयर निर्धारित किया गया है, अथवा माननीय न्यायाधिकरण द्वारा निर्धारित अन्य राशि के अनुसार कंपनी द्वारा भुगतान किया जाएगा। उक्त याचिका पर दिनांक 04 जून, 2026 को सुनवाई हुई तथा यह वर्तमान में विचाराधीन है, अगली सुनवाई दिनांक 23 जुलाई, 2026 को निर्धारित है।

अधिक जानकारी हेतु शेयरधारक कंपनी को accounts@daffodilsw.com पर लिख सकते हैं।

दिनांकः 30 जून, 2026
स्थानः गुरुग्राम, हरियाणा

डैफोडिल सॉफ्टवेयर प्राइवेट लिमिटेड
की ओर से
निदेशक
DIN: 08061734

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(Please scan this QR Code to view the Draft Red Herring Prospectus and Draft Abridged Prospectus)

PUBLIC ANNOUNCEMENT

PHOTONICS
Your Energy Partner

PHOTONICS WATERTECH LIMITED

Our Company was originally incorporated as “Photonics Watertech Private Limited” as a private limited company, under the provisions of the Companies Act, 1956 vide Certificate of Incorporation dated April 22, 2011 issued by Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli having Corporate Identification Number U41000GJ2011PTC065108. Subsequently, our Company was converted from a private limited company to public limited company pursuant to special resolution passed in the Extra- Ordinary General Meeting of the company held on March 03, 2026 and consequently the name of our Company was changed to “Photonics Watertech Limited” pursuant to fresh certificate of incorporation dated March 10, 2026 issued to our Company by the Registrar of Companies, Central Processing Centre. The Corporate Identification Number of our Company is U27400GJ2011PLC065108. For details of change in object of the Company, change in registered office of the Company and other details please, refer to the chapter titled “History and Certain Corporate Matters” beginning on page no. 187 of the Draft Red Herring Prospectus.

Registered and Corporate Office: B5/1, Electronics Estate, Sector-25, GIDC, Gandhinagar - 382025, Gujarat, India.
Contact Person: Manali Hirenkumar Shah, Company Secretary and Compliance Officer;
Telephone: +91 8128662452; **E-mail:** cs@photonicswatertech.com; **Website:** www.photonicswatertech.com
Corporate Identity Number: U27400GJ2011PLC065108

THE PROMOTERS OF OUR COMPANY: BRIJESHKUMAR AMRUTLAL PATEL, VASANTKUMAR NARAYANBHAI PATEL AND JAYAVIK HASMUKHBHAI PATEL

THE OFFER IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGUALTION (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED (“NSE EMERGE”).

THE OFFER

INITIAL PUBLIC OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH (“EQUITY SHARES”) OF PHOTONICS WATERTECH LIMITED (“COMPANY”) FOR CASH AT A PRICE OF [•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF [•] PER EQUITY SHARE) (“OFFER PRICE”) AGGREGATING UP TO ₹ [•] LAKHS (“OFFER”) COMPRISING A FRESH ISSUE OF UP TO 65,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ [•] LAKHS BY OUR COMPANY (“FRESH ISSUE”) AND AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH (“OFFERED SHARES”) AGGREGATING UP TO ₹ 1,000.00 LAKHS (“OFFER FOR SALE”) COMPRISING UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 340.00 LAKHS BY BRIJESHKUMAR AMRUTLAL PATEL, UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 330.00 LAKHS BY VASANTKUMAR NARAYANBHAI PATEL, UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 330.00 LAKHS BY JAYAVIK HASMUKHBHAI PATEL (“PROMOTER SELLING SHAREHOLDERS”), COMPRISING UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 1,000.00 LAKHS. THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the “SCRR”) read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253 (1) and 253 (2) of the SEBI ICDR Regulations read with SEBI ICDR (Amendment) Regulations, 2025, wherein not more than 50.00% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers (“QIBs”) (the “QIB Portion”), provided that our Company in consultation with the BRLMs may allocate up to 60.00% of the QIB Portion to Anchor Investors on a discretionary basis (“Anchor Investor Portion”). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. However, with effect from December 01, 2025, pursuant to the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2025, Forty-percent of the Anchor Investor Portion shall be reserved for (i) 33.33 per cent for domestic Mutual Funds; and (ii) 6.67 per cent for Life Insurance Companies and Pension Funds and subject to valid Bids being received from the domestic Mutual Funds and Life Insurance Companies and Pension Funds, as applicable, at or above the price at which allocation will be made to Anchor Investors (“Anchor Investor Allocation Price”) in accordance with the SEBI ICDR Regulations and any under-subscription under (ii) may be allocated to domestic Mutual Fund. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (“Net QIB Portion”). Further, 5.00% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, other than Anchor Investors, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, the SEBI ICDR Regulations read with SEBI ICDR (Amendment) Regulations, 2025, states that not less than 35% of the Net Offer shall be available for allocation to Individual Investors who applies for minimum application size. Not less than 15% of the Offer shall be available for allocation to Non-Institutional Investors of which one third of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than two lots and up to such lots as equivalent to not more than ₹ 10.00 Lakhs and two-thirds of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than ₹ 10.00 Lakhs and undersubscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion. Subject to the availability of shares in non-institutional investors' category, the allotment to each Non-Institutional Investors shall not be less than the minimum application size in Non-Institutional Category and the remaining available Equity Shares, if any, shall be allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI (ICDR) (Amendment) Regulations, 2025. All Potential Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount (“ASBA”) process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks (“SCSBs”) or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please refer to the chapter titled “Offer Procedure” on page 291 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with the provisions of Regulation 247of the SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03, 2025, and applicability of corporate governance provision under SEBI (LODR) Regulation, 2015, to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an Initial Public Offering of its Equity Shares and has filed a Draft Red Herring Prospectus with the Emerge Platform of National Stock Exchange of India Limited (“NSE Emerge”) on June 30, 2026. Pursuant to Regulation 247 of the SEBI ICDR Regulations, the Draft Red Herring Prospectus filed with NSE Emerge shall be made public for comments, if any, for a period of at least 21 days from the date of filing, by hosting it on the website of issuer at www.photonicswatertech.com, the websites of the National Stock Exchange of India Limited at www.nseindia.com and the website of the BRLMs, i.e., Goldmine Stocks Private Limited at www.goldmine.co.in and Valmiki Leela Capital Private Limited at www.valmikileela.com. The Company invites members of the public to give their comments to the Stock Exchange, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below. All comments must be received by the Stock Exchange, by the Company and/or the Company Secretary and Compliance Officer or the BRLMs at their respective addresses mentioned herein below in relation to the Offer on or before 5.00 P.M. on the 21st day from the aforementioned date of filing of the DRHP with NSE Emerge.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to “Risk Factors” beginning on page 22 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity shares described in the Draft Red Herring Prospectus may only be made after the Red Herring Prospectus has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

Our Company, having made all reasonable inquiries, accepts responsibility for and confirms that the Draft Red Herring Prospectus contains all information with regard to our Company and the Offer, which is material in the context of the Offer, that the information contained in the Draft Red Herring Prospectus is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes the Draft Red Herring Prospectus as a whole or any of such information or the expression of any such opinions or intentions, misleading in any material respect. Further, each of the Selling Shareholders, severally and not jointly, accepts responsibility for and confirms only the statements specifically made by them in the Draft Red Herring Prospectus, to the extent such statements and information specifically pertain to such Selling Shareholder and/or its respective portion of the Offered Shares and assumes responsibility that such statements are true and correct in all material respects and not misleading in any material respect. The Selling Shareholders assume no responsibility for any other statements, including, inter-alia, any and all of the statements made by or relating to our Company or its business, or by any other person(s) in the Draft Red Herring Prospectus. The Equity Shares to be offered through the Red Herring Prospectus are proposed to be listed on Emerge platform of National Stock Exchange of India Limited (“NSE Emerge”). Our Company has received 'in-principle' approvals from NSE Emerge for the listing of the Equity Shares pursuant to their letter dated [•].

For the details of the main objects of the Company as contained in its Memorandum of Association, please refer to the chapter titled “History and Certain Corporate Matters” beginning on page no. 187 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the name of the signatories to the and the numbers of shares subscribed by them please refer to the chapter titled “Capital Structure” on page 82 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS		COMPANY SECRETARTY AND COMPLIANCE OFFICER
GOLDMINE	VALMIKI LEELA Investment Banker	PHOTONICS Your Energy Partner
Goldmine Stocks Private Limited 470/B, Kalash Asso, Nr Bank of India, New Sharda Mandir, Paldi, Ahmedabad - 380007, Gujarat, India **Telephone:** +91 7926600470 **E-mail:** mb@goldmine.co.in **Website:** www.goldmine.co.in **Investor grievance e-mail:** redressal@goldmine.co.in **Contact person:** Chetan Vyas/ Gajara Shah **SEBI Registration Number:** INM000013350	**Valmiki Leela Capital Private Limited** 401-402, Shilp Satved, B/s. Sindhu Bhavan, Sindhu Bhavan Road, Bodakdev, Ahmedabad - 380 054, Gujarat, India **Telephone:** +91 79 6509 0100 **E-mail:** photonics.ipo@valmikileela.com **Website:** www.valmikileela.com **Investor grievance e-mail:** ig@valmikileela.com **Contact Person:** Khush Joshipura **SEBI Registration Number:** INM000013341	Manali Hirenkumar Shah, Company Secretary and Compliance Officer; **Photonics Watertech Limited** B5/1, Electronics Estate, Sector-25, GIDC, Gandhinagar - 382025, Gujarat, India. **Telephone:** +91 8128662452; **E-mail:** cs@photonicswatertech.com; **Website:** www.photonicswatertech.com **Corporate Identity Number:** U27400GJ2011PLC065108

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP

Photonics Watertech Limited
On behalf of Board of Directors
Sd/-
Manali Hirenkumar Shah
Company Secretary and Compliance Officer

Place: Gujarat
Date: June 30, 2026

Photonics Watertech Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an Initial Public Offer of its Equity Shares and has filed a Draft Red Herring Prospectus with the Emerge Platform of National Stock Exchange of India Limited ("NSE Emerge") on June 30, 2026. The Draft Red Herring Prospectus is available on the on the website of issuer at www.photonicswatertech.com, the websites of the NSE Emerge at www.nseindia.com and the website of the BRLMs, i.e., Goldmine Stocks Private Limited at www.goldmine.co.in and Valmiki Leela Capital Private Limited at www.valmikileela.com. Any potential Investors should note that investment in equity and equity related shares involves a high degree of risk and investors should not invest any funds in the offer unless they can afford to take risk of losing their entire investment. Investors are advised to read the Risk Factors carefully before taking an investment decision in the offer. For taking investment decision, investors must rely on their own examination of our Company and the offer including the risk involved. The Equity shared issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the DRHP. Specific attention of the investors is invited to the section "Risk Factors" beginning on page no. 22 of the Draft Red Herring Prospectus.

This announcement is not an offer of securities for sale in Unites States or in any restricted jurisdiction. This announcement may not be published or distributed in the United States or in any restricted jurisdiction. The announcement is not an offer to sell or a solicitation of any offer to buy the Equity Shares in any restricted jurisdiction, including the United States. The shares of the Company have not been and will not be registered under United States Securities Act, of 1933, as amended ("U.S. Securities Act") or any state securities laws in United States and may not be offered or sold within the United States or to, or for the account of Benefit of "U.S. persons" (as defined in Regulation S), except pursuant to an exemption from or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. State Securities laws. There will not and is not currently intended to be any public offering of securities in the United States. Accordingly, the Equity Shares are only being offered and sold outside the United States in reliance on Regulation S of the U.S Securities Act and the applicable laws of the jurisdiction where these offer and sales occur.

उत्कर्ष कोरइन्वेस्ट लिमिटेड

राष्ट्रीय कंपनी विधि अधिकरण
इलाहाबाद पीठ, प्रयागराज
कंपनी अधिनियम, 2013 के विषय में
तथा
कंपनी अधिनियम, 2013 की धाराओं 230 से 232 तथा अन्य लागू प्रावधानों के विषय में
तथा

उत्कर्ष कोरइन्वेस्ट लिमिटेड

के विषय में
तथा
उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड के विषय में
तथा
उत्कर्ष कोरइन्वेस्ट लिमिटेड का उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड तथा उनके संबंधित अंशधारकों के साथ प्रस्तावित समामेलन योजना के विषय में
सीपी (सीएए) संख्या 11/एएलडी/2026
संबद्ध
सीए (सीएए) संख्या 37/एएलडी/2025

उत्कर्ष कोरइन्वेस्ट लिमिटेड

सीआईएनः U65191UP1990PLC045609

कंपनी अधिनियम, 2013 के अंतर्गत निगमित एक कंपनी, जिसका पंजीकृत कार्यालय एस–24/1–2, चौथी मंजिल, महावीर नगर, अर्दली बाजार, महावीर मंदिर के निकट, वाराणसी उत्तर प्रदेश–221002 में स्थित है, जिसका प्रतिनिधित्व इसके अधिकृत हस्ताक्षरकर्ता श्री नीरज कुमार तिवारी द्वारा किया जा रहा है।

दूरभाष : +91-9598069737 | ई–मेल : secretarial@utkarshcoreinvest.com

...याचिकाकर्ता कंपनी संख्या 1 / अंतरणकर्ता कंपनी

याचिका की सुनवाई संबंधी सूचना

एतद्द्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धाराओं 230 से 232 तथा अन्य लागू प्रावधानों के अंतर्गत उत्कर्ष कोरइन्वेस्ट लिमिटेड का उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड (जिन्हें सामूहिक रूप से ''याचिकाकर्ता कंपनियां'' कहा गया है) तथा उनके संबंधित अंशधारकों के साथ प्रस्तावित समामेलन योजना (''योजना'') के अनुमोदन हेतु एक संयुक्त कंपनी याचिका दिनांक 5 अप्रैल, 2026 को याचिकाकर्ता कंपनियों द्वारा प्रस्तुत की गई थी।

माननीय राष्ट्रीय कंपनी विधि अधिकरण, इलाहाबाद पीठ, प्रयागराज (''माननीय अधिकरण'') ने अपने दिनांक 18 मई, 2026 के आदेश द्वारा उक्त संयुक्त कंपनी याचिका की सुनवाई हेतु 23 जुलाई, 2026 की तिथि नियत की है।

जो कोई भी व्यक्ति उक्त संयुक्त कंपनी याचिका के समर्थन अथवा विरोध में उपस्थित होना चाहता है, वह अपने अथवा अपने अधिवक्ता द्वारा हस्ताक्षरित अपनी मंशा की सूचना, अपने नाम एवं पते सहित, नीचे उल्लिखित पते पर याचिकाकर्ता कंपनी संख्या 1 को इस प्रकार प्रेषित करे कि वह माननीय अधिकरण द्वारा निर्धारित सुनवाई की तिथि अर्थात 23 जुलाई, 2026 से कम से कम 2 (दो) दिन पूर्व प्राप्त हो जाए।

यदि कोई व्यक्ति उक्त संयुक्त कंपनी याचिका का विरोध करना चाहता है, तो ऐसी सूचना के साथ अपने विरोध के आधार अथवा उसके समर्थन में प्रयुक्त किए जाने वाले शपथपत्र की प्रति भी संलग्न करेगा।

संयुक्त कंपनी याचिका की एक प्रति, निर्धारित शुल्क के भुगतान पर, याचिकाकर्ता कंपनी संख्या 1 द्वारा इच्छुक व्यक्ति को उपलब्ध कराई जाएगी।

दिनांक : 01 जुलाई, 2026
स्थान : वाराणसी

हस्ताक्षरित/–
उत्कर्ष कोरइन्वेस्ट लिमिटेड

ARCO LEASING LIMITED

Corporate Identification Number: L65910MH1984PLC031957
Registered Office: Plot No. 123, Street No.17, MIDC Marol, Andheri (E), Mumbai City, Mumbai, Maharashtra, India, 400093
Contact Number: +91-22-28217222-25; Email Address: arcoleasingltd@gmail.com; Website: www.arcoleasing.com

Recommendations of the Committee of Independent Directors ('IDC') of Arco Leasing Limited ('Target Company') in relation to the Open Offer ('Offer') made by Mr. Jitesh Kothari (Acquirer 1) and Mr. Atul Ramshankar Jaiswal (Acquirer 2) (hereinafter collectively referred to as 'Acquirers'), to the Public Shareholders of the Target Company under the provisions of Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments thereto ('SEBI (SAST) Regulations').

Date	Tuesday, June 30, 2026
Name of the Target Company	Arco Leasing Limited
Details of the Offer pertaining to the Target Company	Open offer being made by the Acquirers for acquisition of up to 27,74,970 Offer Shares representing 25.57%* of the Expanded Voting Share Capital of the Target Company, at an offer price of ₹ 10.00/- per Offer Share, to the Public Shareholders of the Target Company, payable in cash, assuming full acceptance aggregating to a maximum consideration to an amount of ₹ 2,77,49,700.00/-, that will be offered to the Public Shareholders who validly tender their Equity Shares in the Offer. *Note: In accordance with Regulation 7 (1) of the SEBI (SAST) Regulations, an open offer is mandated for at least 26.00% of the total shares of the Target Company. However, as on the date of this Public Announcement, the shareholding of the Public Shareholders of the Target Company, is 25.57% of the Expanded Voting Share Capital of the Target Company. Therefore, the Offer Shares represents 25.57% of the Expanded Voting Share Capital of the Target Company. The Public Announcement dated March 13, 2026 ('PA'), the Detailed Public Statement ('DPS') published on March 23, 2026, the Draft Letter of Offer ('DLO') dated April 01, 2026 and the Letter of Offer ('LOO') dated June 23, 2026 issued by JJ IPO Advisors Private Limited ('Manager to the Offer') on behalf of the Acquirers.
Names of the Acquirers and Persons Acting in Concert with the Acquirers	Mr. Jitesh Kothari (Acquirer 1) and Mr. Atul Ramshankar Jaiswal (Acquirer 2). There is no person acting in concert for this Offer.
Name of the Manager to the Offer	JJ IPO Advisors Private Limited
Members of the Committee of Independent Directors (IDC)	see table below
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/ relationship), if any	1. All IDC Members are Independent Directors on the Board of the Target Company. 2. None of the members of the IDC hold any equity shares or other securities of the Target Company or have any contract/ relationship with the Target Company other than their appointment as Independent Directors of the Target Company.
Trading in the Equity Shares/other securities of the Target Company by IDC Members	None of the IDC Members have traded in the Equity Shares of the Target Company from the date of the Public Announcement till the date of this Recommendations.
IDC Member's relationship with the Acquirers (Director, Equity shares owned, any other contract/ relationship), if any. **Trading in the equity shares/other securities of the acquirers by IDC Members**	None of the IDC Members hold any contract, nor have any direct or indirect relationship with the Acquirers. Further, since the Acquirers are individuals, Directorship or the details of holding of the Equity Shares/other securities of the Acquirers, is not applicable. Since the Acquirers are individuals, the details of trading in the Equity Shares/other securities of the Acquirers by IDC Member, is not applicable.
Recommendation on the Open offer, as to whether the offer, is or is not, fair, and reasonable	Based on the review of the PA, DPS, DLO and LOO issued by the Manager to the Offer on behalf of the Acquirers, IDC Members believe that- given the Equity Shares of the Target Company are infrequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, the Offer Price has been determined in accordance with and is in line with the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. The Shareholders of the Target Company are advised to independently evaluate the Open Offer vide Letter Of Offer dated June 23, 2026, including the risk factors described therein, the market performance of the Equity Shares, and take an informed decision in the best of their interests about tendering the Equity Shares held by them in the Open Offer. This statement of recommendation will be available on the website of the Target Company at www.arcoleasing.com.
Summary of reasons for the recommendation	IDC Members have taken into consideration and reviewed the following Offer Documents for making the recommendation: a) Public Announcement dated Friday, March 13, 2026; b) Detailed Public Statement dated Saturday, March 21, 2026, in connection with this Offer, published on behalf of the Acquirers on Monday, March 23, 2026, in Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions) and Pratahkal (Marathi Daily) (Mumbai Edition); c) Draft Letter of Offer dated Wednesday, April 01, 2026, filed and submitted with SEBI; d) Letter of Offer along with Form of Acceptance and Form SH-4 dated Tuesday, June 23, 2026; The Offer Price is in terms of Regulation 8 of the SEBI (SAST) Regulations. Based on the review of the aforesaid Offer Documents, the IDC Members are of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. However, the Shareholders of the Target Company are advised to independently evaluate the Open Offer and take an Informed decision in the best of their interests.
Disclosure of Voting Pattern	These recommendations have been unanimously approved by the IDC Members
Details of Independent Advisors, if any	None
Any other matter to be highlighted	None

Members of the Committee of Independent Directors (IDC):

Sr. No.	Name of the Independent Directors	Designation
1.	Mrs. Khadija Taher Raniwala	Chairperson
2.	Mr. Srikar Gopalrao Kowlikar	Member
3.	Mrs. Jeny Gowadia	Member
4.	Mrs. Usha Manish Ghelani	Member
5.	Mr. Keyur Shah	Member

Terms not defined herein carry the meaning prescribed to them in the Letter of Offer dated Tuesday, June 23, 2026.

To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Regulations.

For and on behalf of the Committee of Independent Directors
Arco Leasing Limited
Sd/-
Mrs. Khadija Taher Raniwala
Chairman of the IDC
(DIN: 11237433)

Place: Mumbai
Date: Tuesday, June 30, 2026

FE

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

INDIAN EXPRESS GROUP

FINANCIAL EXPRESS Read to Lead